Sr. No. 01 Through video Conference

## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-CM No. 71-A/2020 in EMG-WP (C) No. 62-A/2020 EMG-CM No. 72-A/2020

Dr. Zahida Tabasum

.... Petitioner(s)

Through:-

Mr. R. A. Bhat, Advocate (through video conferencing)

V/s

Union Territory of J&K & another

....Respondent(s)

Through:-

Coram: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

## **ORDER**

## EMG-CM No. 71-A/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is disposed of.

## EMG-WP (C) No. 62-A/2020 EMG-CM No. 72-A/2020

Notice to the respondents in the main petition as well as CM.

Mr. Shah Aamir, learned Sr. AAG with assisting counsel Ms. Sharaf Wani, appears (through video conferencing) and accepts notice on behalf of respondent Nos. 1, 2, 4 & 5. He seeks and is granted three days' time to file objections.

List on 02.06.2020.

Copy of the petition alongwith its annexures be provided to learned counsels appearing on behalf of the State/respondents through e-mail.

(Sindhu Sharma) Judge

SRINAGAR 29.05.2020 Ram Murti

